## 4621. डा॰ नौतिहास सिंह श्री सीम पत्स : सौधरी हरि सिंह :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को उर्वरकों के मूल्य निर्धारण और उन पर दी जाने वाली राज सहायता की वर्तमान प्रणाली की समीक्षा के लिए गाँठत की गई संसदीय समिति का प्रतिवेदन प्राप्त हो चुका है;
- (ख) यदि हां, तो उसकी मुख्य-मुख्य विशेषताएं स्रीर सिफारिशें दया हैं ; स्रीर
- (ग) सरकार हारा कितनी सिकारियों को स्वीकार किया गया है और सरकार हारा उन पर क्या निर्णय लिया गया है या लिया जा रहा है ?

रसःध्न भौर उर्वरक मंत्रालय में राज्य मंत्री (श्री विन्ता मोहन) : (क) जी, नहीं ।

(ख) अभीर (ग) प्रश्न नहीं उठता।

## Termination of Services of Employees in IDPL

4622. SHRIMATI KAMLA SINHA: SHRI MD. SALIM:

Will the PRIME MINISTER be plea sed to refer to the answer to Unstarr ed Question 2259 given in the Rajya Sabha on the 30th July, 1902 and state;

- (a) whether the order of termina tion of services of employees of IDPL due to unauthorised absence has been given effect from 12th March, 1989, retrospectively, though the Rule 30-A of C.D.A. Appeal Rules was introduced from 30th March, 1990 and the order concerned is dated 12th March, 1991;
- (b) whether the operation of Rule 30-A retrospectively contradicts the

clear direction of the Supreme Court that the period of unauthorised absence posterior to the date of introduction of such a rule alone is punishable; and

(c) if so, what corrective measures Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MO HAN): (a) As reported by IDPL, the services of two employees, namely, Shri R. K. Shewramani and Shri Kamal Bhasin were terminated in terms of Rule 30-A. The termination of services of the said employees were effective from 8.1.1991 ancL 12.3.91 respectively.

(b) and (c) In view of the reply to (a) above, these questions do not arise.

## Quantity of foodgrains supplied to Public Distribution System

- 4623. SHRI VITHALRAO MADH-AVRAO JADHAV: Will the PRIME MINISTER be pleased to state.-
- (a) what is the quantity of foodgrains supplied to Public distribution system since January 1992 to June, 1992;
- (b) whether Government have received the grievances from Fair Price Shop dealers of mis-handling;
- (c) if so, what steps are being taken by Government to remove the grievances; and
- (d) whether there are any comp laints about public distribution sys tem from the general public from different parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED); (a) The quantity of rice and wheat lifted (offtake) by the States/UTs for distribution under the Public Distribution